GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 391

TO BE ANSWERED ON THE 20TH JULY, 2022/ ASHADHA 29, 1944 (SAKA)

LAND ACQUISITION IN KASHMIR

391   SHRI RAJMANI PATEL:

Will the Minister of Home Affairs be pleased to state:

(a)   the details of land acquired by Central Government in Kashmir, from August 2019, till date;
(b)   the legal framework under which these acquisitions have taken place and the compensation provided for the same;
(c)   the details of the criteria to determine the compensation for such land acquisitions and average time taken to provide the same in full; and
(d)   the details of pending compensation, district-wise and year-wise from August 2019 till date?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) to (c):   As per the information provided by the Government of Jammu & Kashmir, Land measuring 331.90 hectare has been acquired by the Central Government or its agencies for various projects like national highways etc. in Kashmir from August 2019 till 13/7/2022.

In terms of the J&K Reorganisation Act, 2019, the Central Acts regarding Land Acquisition i.e., National Highway Act, 1956 and Right to Fair Compensation Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013 have been made applicable to the Union territory of J&K. The acquisitions undertaken and the compensations provided are under the legal frame work of these Acts, which also prescribe the criteria to determine the compensation and the time lines for the steps involved in the process. The compensation in full is provided as per the time-lines provided therein.

(d): The district-wise and year-wise details of pending compensation since August 2019 are as under:

(in crores)

S.No.	District	Year-wise pending			Total
		2019-20	2020-21	2021-22 (till 13/7/2022)	
1.	Pulwama	-	-	8.656	8.656
2.	Baramulla	-	19.00	-	19.00
3.	Ganderbal	46.17	-	-	46.17
4.	Anantnag	-	19.00	18.19	37.19
	Total	46.17	38.00	26.846	111.016

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